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1672. SHRI HARVENDAR SINGH HANSPAL: Will the Minister of ENERGY be pleased to state:

(a) whether the Central Government have urged the Punjab Government to involve the National Hydro-electric Power Corporation in the execution of the Thein Dam Project;

(b) if so, whether it is a fact that the State Government is reluctant to agree to it; and

(c) if so, what is the final decision taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) No, Sir.

(b) and (c). Do not arise.

Sachar Committee Report

1673. SHRIMATI MARGARET ALVA: SHRI SYED SHAHABU

DDIN:

Will the Minister of LAW, JUS-TICE AND COMPANY AFFAIRS be pleased to state:

(a) the present position regarding the implementation of the recommendations of the Sachar Committee;

(b) whether it is Government's view that the growth of monopolies should not be prevented but should be regulated;

(c) whether Government propose to amend the M.R.T.P. Act in the light of the Sachar Committee's recommendations; and

(d) if so, when Government propose to bring necessary legislation on the subject?

THE -MINISTER OF STATE IN THE MINISTRY OF LAW, JUS-TICE AND COMPANY AFFAIRS (SHRI A. A. RAHIM): (a) The Sachar Committee's recommendations in respect of various amendments to Companies Act & MRTP Act are under consideration of the Government.

(b) The MRTP Act has its genesis in the Directive Principles of State Policy embodied in the Con-stitution of India. Article 39(b) and (c) thereof lays down that the State shall direct its policy towards ensuring (i) that the ownership and control of the material resources of the community are so distributed as best to subserve the common good and (ii) that the operation of the economic system does not result in the concentration of wealth and means of production to the common detriment. These criteria are invariably kept in view while administering the M.R.T.P. Act and scrutinising statutory applications thereunder.

(c) and (d) The Sachar Committee's recommendations in respect of amendments to M.R.T.P. Act are being considered by Government alongwith other suggestions received from various chambers etc. in this regard. Necessary legislative action will be initiated as soon as Government has taken a final view on these recommendations.

Repair of Janpat Mosque

1674. SHRIMATI MARGARET ALVA: SHRI SYED SHAHABUD-DIN:

Will the Minister of LAW. JUS-TICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that Delhi Wakf Board has not yet repaired the Janpath Mosque;

(b) whether it is a fact that Delhi Wakf Board was asked by New Delhi Municipal Corporation not to re-cOnstruct the side-room which collapsed a few years ago but permitted to repair the rest of the Mosque as it stands, subject to the condition that the Board undertake to shift the Mosque to a conforming site as and when directed by Government or N.D.M.C.

(c) whether it is a fact that Delhi Wakf Board has refused to give such an undertaking and requested N.D.M.C, for non-conditional permission to repair the Mosque and to re-construct the side-room;

(d) whether it is a fact the matter has been brought repeatedly to the notice of Government; and

(e) if so, what directions have been given by Government to N.D.M.C, in the matter?

THE MTNISTER OP LAW, JUSTICE AND COMPANY AF-FAIRS (SHRI JAGAN NATH KAUSHAL): (a) to (d) Yes, Sir.

(e) The matter was considered by the Ministry concerned i.e. the Ministry of Works and Housing, and the NDMC has since been advised not to insist on an undertaking or affidavit from the Delhi Wakf Board and to grant permission for carrying out such repairs as are necessary and essential for keeping the mosque intact and retaining it in its present shape.

Power Generation

1675. SHRI PRASENJIT BAR-MAN:

SHRI SUDHAKAR PAN-DEY:

Will the Minister of ENERGY be pleased to state what special steps Government have taken or likely to take for maximum power generation, improvement of the functioning of electricity authorities and for electrification of villages during the Sixth Five Year Plan period? THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): A number of concrete measures have been taken to maximise power generation by improving the utilisation of existing installed generating capacity. Some of the steps taken in this regard are:

1. The Task Force for 210 MW units have been reactivated to prepare a time-bound programme for achieving early stabilisation of the new units and to identify deficiencies and prepare plant betterment programmes.

2. A similar Task Force has been set up for IOO! 110| 120 MW units.

3. Where necessary, the help of suitable foreign experts has been sought to study the problems of identified power stations and suggest remedial measures.

4. Central Electricity Authority is sending 'roving' teams of operation specialists to certain power stations every month to monitor the operation practices and to advise the power stations to improve the operational procedures etc.

5. The State Electricity Boards have been advised to draw up renovation and betterment programmes for various existing thermal power projects and to implement them expeditiously.

6. Guidelines have been issued to the Electricity Boards regarding systematic operation and maintenance procedures that should b<; followed by the SEBs.

7. Embhas'S is being given or> proper training of operating and maintenance personnel. Accelerated additions to installed generating capacity to the extent of 1966 MW during the Sixth Plan period has been envisaged. The progress of projects are being